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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1296/2002

Thursday, this the 19th day of September, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri S.A.T. Rizvi, Member (A)

Arun Kumar Chakravarty  
S/o Late P.C. Chakravarty  
H-3/110-A, Mahavir Enclave  
New Delhi-45

Presently posted as  
Education Officer  
Zone XXI  
District (South West B)  
Department of Education  
Najafgarh, Delhi

(By Advocate: Shri Anil Singal)

...Applicant

Versus

1. The Lt. Governor of Delhi  
Raj Niwas, Delhi
2. The GNCT of Delhi  
Through its Principal Secretary  
Ministry of Education  
Delhi Secretariat  
I.P. Estate, New Delhi-54
3. The Director of Education  
Directorate of Education  
Delhi Secretariat  
I.P. Estate, New Delhi-54
4. Shri Balaram Srivastava  
Deputy Director of Education  
District North West-A
5. Dr. R.K. Sharma  
Deputy Director of Education  
District West-B
6. Shri Sayed Akhtar  
Deputy Director of Education  
District North West-B
7. Ms. Daljeet Kaur  
Deputy Director of Education  
District West A
8. Mr. R.S. Khokar  
Deputy Director of Education  
Capital Works
9. Mr. L.S. Narayan  
Deputy Director of Education  
District North East

By

(2)

10. Ms. Sushma Manocha  
Deputy Director of Education  
Science

11. Mr. P.C.Bose  
Deputy Director of Education  
Patrachar

... Respondents  
(By Advocates: Ms. Rashmi Chopra, learned counsel for  
Respondents 1 to 3.  
Shri K.R.Sachdeva, learned counsel for  
Respondent 7  
None for other Respondents)

**O R D E R (ORAL)**

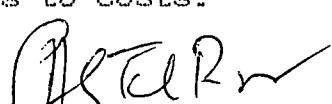
Hon'ble Smt. Lakshmi Swaminathan, VC (J):

We have heard the learned counsel for both the parties.

2. Shri Anil Singal, learned counsel submits that the main relief prayed for by the applicant in the present OA, namely, he be given the current duty charge, has already been granted by the respondents vide their order dated 17.9.2002, copy of which has been received by the learned counsel for applicant and copies also placed on record.

3. With regard to the relief at paragraph 8 (1) in the OA, the learned counsel for respondents 1 to 3 submits that all efforts are being made by them to revise the concerned seniority list.

4. In view of the above, Shri Anil Singal, learned counsel submits that he does not wish to pursue this case any further. Noting the above facts and submissions, the OA is disposed of as having become infructuous. No order as to costs.

  
(S.A.T. Rizvi)

Member (A)

/sunil/

  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)